GOVERNMENT OF INDIA MINISTRY OF PLANNING

LOK SABHA UNSTARRED QUESTION NO. 2121 TO BE ANSWERED ON 11.12.2015

"CESS FOR SWACHH BHARAT"

2121. SHRI NANA PATOLE: SHRI P.P. CHAUDHARY:

Will the Minister of **PLANNING** be pleased to state:

- (a) whether the sub-committee of the Chief Ministers constituted on Swachh Bharat Mission in NITI Aayog has recommended to impose cess to mobilise funds for Swachh Bharat Mission;
- (b) the names of the industries on which this cess is likely to be imposed along with its rate,
- (c) the revenue estimated to be collected annually from the said cess; and
- (d) whether these funds are likely to be used in the areas other than Swachh Bharat Mission, if so, the details thereof along with the reasons therefor, State wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING AND MINISTER OF STATE FOR DEFENCE

(RAO INDERJIT SINGH)

- (a) to (d): The Sub-Group of Chief Ministers on Swachh Bharat in its report has made the following recommendations to impose cess to mobilise funds for Swachh Bharat Mission:
- (i) Enabling provision to empower Central Government to impose Swachh Bharat Cess on all or certain taxable services at the rate of 2% on the value of such taxable services, as announced in the Union budget 2015-16.
- (ii) To generate additional resources for the programme the following cess may be levied:
 - a) Swachh Bharat Cess on petrol, diesel and telecom services may be levied by the Central Government.
 - b) Swachh Bharat cess on accumulated waste produced by mineral waste generation plants like coal, aluminium, and iron ore may be levied by the Central Government.

The amount generated through cess will enable the Central Government to meet its share to the states.

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